## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES LOK SABHA UNSTARRED QUESTION NO. 4567 TO BE ANSWERED ON THE 12<sup>TH</sup> AUGUST, 2016 / 21 SRAVANA, 1938 (SAKA) BANK CUSTOMER SERVICE QUESTION

## 4567. SHRIMATI RAMA DEVI: SHRI SUNIL KUMAR SINGH: SHRI PRATAPRAO JADHAV:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is aware that Banks have prepared charter for customer service;

(b) if so, the time when the charter was prepared/implemented;

(c) whether the Government has received complaints regarding non-compliance of the charter of customer service by Banks; and

(d) if so, the details thereof along with the action taken in this regard?

## ANSWER

## THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) and (b): The Reserve Bank of India had formulated the "Charter of Customer Rights" in December, 2014 as broad principles for protection of bank customers which enunciates the following five basic rights for bank customers:

- (i) Right to Fair Treatment
- (ii) Right to Transparency, Fair and Honest Dealing
- (iii) Right to Suitability
- (iv) Right to Privacy and
- (v) Right to Grievance Redressal and Compensation.

All public sector and private sector banks have put in place their own Customer Rights Policy, based on the above Charter of Customer Rights.

(c) and (d): No, Madam.

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